

FIR No. 205/2020

PS : Sarai Rohilla

U/s 379/356/34 IPC

State Vs. Karan Singh S/o Sh. Karnail Singh, R/o 10613, Gali no.5, Main Road, Pratap Nagar, Delhi-110007.

(Through Video Conferencing)

20.06.2020

Bail application U/s 437 Cr.P.C on behalf of accused Karan Singh S/o Sh. Karnail Singh, R/o 10613, Gali no.5, Main Road, Pratap Nagar, Delhi-110007.

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 10.06.2020 and has been falsely implicated in the present case and the investigation has been completed.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused **Karan Singh S/o Sh. Karnail Singh, R/o 10613, Gali no.5, Main Road, Pratap Nagar, Delhi-110007** is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused **Karan Singh S/o Sh. Karnail Singh, R/o 10613, Gali no.5, Main Road, Pratap Nagar, Delhi-110007** be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

Chander Mohan

(Chander Mohan)

MM-04/Central:

Delhi/20.06.2020

FIR No. 93/2020
PS : Sarai Rohilla
U/s 323/324/160/326/34 IPC
State Vs. Manoj @ Vickey

20.06.2020

(Through Video Conferencing)

Bail application U/s 437 Cr.P.C on behalf of accused Manoj @ Vickey

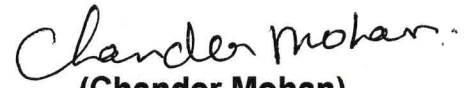
Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused Manoj @ Vickey is in JC since 28.03.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the report of the IO.

As per the report of the IO, MLC has declared the injury to be simple and now police has dropped the charge under section 326 IPC and now the remaining charges are under section 324/323/160/34 IPC which are bailable in nature. Accordingly, accused Manoj @ Vickey is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Manoj @ Vickey be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/20.06.2020

FIR No. 93/2020
PS : Sarai Rohilla
U/s 323/324/160/326/34 IPC
State Vs. Monu @ Prince

20.06.2020

(Through Video Conferencing)

Bail application U/s 437 Cr.P.C on behalf of accused Monu @ Prince

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused Monu @ Prince is in JC since 28.03.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the report of the IO.

As per the report of the IO, MLC has declared the injury to be simple and now police has dropped the charge under section 326 IPC and now the remaining charges are under section 324/323/160/34 IPC which are bailable in nature. Accordingly, accused Monu @ Prince is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Monu @ Prince be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

Chander Mohan

(Chander Mohan)

MM-04/Central:

Delhi/20.06.2020

e FIR No. 010894/2020
P.S. Sarai Kohilla

Re-bail order of accused Ravi s/o
Late Babulal.

Accused Ravi was released by this
Court vide order dated 19.06.2020
in the above case. As per report
received from Dy. Sup CJ-4 the
Court is required to conform the
complete v/s of accused.

It is clarified that
accused stands released v/s 379/411/30
IPC i.e. in all the sections arrested
warrant. Hence he be released
in terms of order dated 16.06.2020

Chander Mohan
Chander Mohan
MM-04

20/06/2020.

(bail order is
again annexed).

e.FIR No. 010894/2020
PS : Sarai Rohilla
U/s 379 IPC
State Vs. Ravi S/o Late Babu Lal

19.06.2020

**Bail application U/s 437 Cr.P.C on behalf of accused Ravi S/o Late Babu Lal
R/o A-585 JJ Colony, Pankha Road, Delhi.**

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. Accused is in custody since several days. Further, accused has no previous involvement in any case. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Ravi S/o Late Babu Lal, R/o A-585 JJ Colony, Pankha Road, Delhi is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Ravi S/o Late Babu Lal, R/o A-585 JJ Colony, Pankha Road, Delhi be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/19.06.2020